

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.138/MP/2023

- Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for (i) approval of 'Change in Law'; and (ii) consequential relief to compensate for the increase in capital cost due to promulgation of Notification No. 08/2021–Integrated Tax (Rate) dated 30.09.2021 issued by Ministry of Finance, Government of India increasing in the rate of Goods and Services Tax (GST) on solar power-based devices (including solar cells and modules) in terms of Article 12 of the Power Purchase Agreement dated 31.05.2020 between Mega SuryaUrja Private Limited and Solar Energy Corporation of India Limited.
- Date of Hearing : **28.11.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Mega SuryaUrja Private Limited (MSPL)
- Respondents : Solar Energy Corporation of India Limited and Anr.
- Parties Present : Shri Nitish Gupta, Advocate, MSPL
Ms. Parichita Chowdhury, Advocate, MSPL
Ms. Shikha Ohri, Advocate, SECI
Shri Kartik Sharma, Advocate, SECI

Record of Proceedings

At the outset, the learned counsel for the Petitioner sought liberty to file a rejoinder to Respondent No.1, SECI's reply. The learned counsel pointed out that neither an appearance has been entered on behalf of Respondent No.2, HPPC, nor has it filed any reply in the matter.

2. Considering the submissions of the learned counsel for the Petitioner, the Commission deemed it appropriate to permit the last opportunity for Respondent No.2, HPPC, to file its reply in the matter, if any, within three weeks and the Petitioner may file its rejoinder(s) within three weeks thereafter.

3. The Petition will be listed for hearing on **14.2.2024**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**